

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 744/2000

New Delhi this the 7th day of March, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

(11)

1. Shri Sunil Thapliyal,  
Sr.Engineering Assistant,  
C/O Director Doordarshan  
CPC, Khel Gaon, New Delhi-49
2. Shri S.K.Shah,  
Sr.Engineering Assistant,  
Akashwani Bhawan,  
Ministry of Information and  
Broadcasting, Parliament Street,  
New Delhi.
3. Shri Tahir Hussan,  
Sr.Engineering Assistant,  
Akashwani Bhawan,Ministry of  
Information and Broadcasting,  
Parliament Street, New Delhi
4. Shri Rana Shamsher Singh,  
C/O Doordarshan, CPC,  
Khel Gaon, New Delhi-110049

..Applicants

(By Advocate Shri Jasmeet Singh )

VERSUS

1. Union of India through  
The Secretary,  
Ministry of Information and  
Broadcasting, Shastri Bhawan,  
New Delhi.
2. The Director General,  
Doordarshan, Mandi House,  
New Delhi.
3. The Director General,  
All India Radio, Akashwani Bhawan,  
Parliament Street, New Delhi.

..Respondents

(By Advocate Shri D.S.Mahendru )

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J):

After hearing Shri Jasmeet Singh.learned  
counsel for the applicants and Shri  
D.S.Mahendru, learned counsel for the respondents,  
learned counsel for the applicants seeks permission to

Y/

(2)

12

withdraw the OA as the relevant documents add~~ing~~ upto the increased number of vacancies of 303/309 have not been filed nor has it been shown clearly in the pleadings whether any of the applicants had appeared in the Departmental Competitive Examination held on 27/28/29/2/2000. He has also prayed for liberty to file a fresh application bringing into record the ~~re~~ relevant facts and documents to focus the issues. However, Shri D.S.Mahendru, learned counsel for the respondents has rightly pointed out that the prayer for withdrawing the application has been taken at a somewhat late stage. Noting this we permit the OA to be withdrawn.

2. O.A. is accordingly dismissed as withdrawn, leaving it open to the applicants to pursue any remedies, if so advised in accordance with law.

No costs.

(Govindan S.Tampi )  
Member(A)

Lakshmi Swaminathan  
(Smt.Lakshmi Swaminathan )  
Vice Chairman(J)

sk